

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/22/2020

This the 20th day of August, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Ekta Sawheny

.....Applicant

(Advocate:- Mr. P.N. Bhat)

Versus

1. State of J&K and Ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**OR D E R
[O R A L]**

This TA (TA No.61/22/2020) arises out of WP No. 2192/2019, wherein relief is claimed against J&K State Industrial Development Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K State Industrial Development Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Anand/Arun